

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 83/MP/2023**

- Subject** : Petition under Sections 17(3) of the Electricity Act, 2003 read with the Regulation 5(1)(b) of Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020, read with the directions given in the order dated 30.11.2022 of the Commission in Petition No. 247/MP/2021, seeking approval for providing on Lease/License basis the Land at various sub-stations of Petitioner to its Wholly Owned Subsidiary Company (WOS) - Powergrid Teleservices Limited for undertaking Data Center activities viz. Trivandrum, Yelahanka, Chennai, Puducherry, Hyderabad, Mapusa, Pune, Padghe, Indore, Bachau, Jhatikara, Kishenpur, Subhashgram, Pandiabili, Silchar.
- Date of Hearing** : 23.8.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondent** : Ajmer Vidyut Vitran Nigam Ltd. & other 47 Discoms of all India
- Parties present** : Shri M.G. Ramachandran, Sr. Advocate, PGCIL  
Shri Shubham Arya, Advocate, PGCIL  
Shri Ravi Nair, Advocate, PGCIL  
Ms. Reeha Singh, Advocate, PGCIL  
Ms. Pallavi Saigal, Advocate, PGCIL  
Shri Sudesh Yadav, PGCIL  
Shri V. C. Sekhar, PGCIL  
Shri Hemant Gandhi, PGCIL  
Shri Prashant Kumar, PGCIL

**Record of Proceedings**

The instant petition is filed by PGCIL seeking 'in principle' approval for leasing its land at various transmission sub-stations to the Petitioner's Wholly Owned Subsidiary (WOS), namely, Powergrid Teleservices Limited (PTL), to undertake Data Centre activities and allowing the Petitioner to share rental/ lease received from PTL for the use



of land at sub-stations of the Petitioner in terms of the permission given vide the order dated 30.11.2022 in Petition No. 247/MP/2021.

2. The learned senior counsel for the Petitioner submitted that the land in the sub-stations cannot be sold, transferred, or otherwise freely commercially exploited. Therefore, the Petitioner is exploring the option of allowing PTL to set up Data Centre on the buffer land available at different sub-stations. The utilization of the transmission assets for Data Centres is limited to the extent of setting up facilities on the land available that can be effectively used for establishing Data Centres with the least interference by third parties. It is submitted that a portion of revenue generated from such business, as decided by the Commission, shall be utilized for reducing its charges for transmission and wheeling.

3. In response to a query of the Commission regarding whether approval from the concerned State Authorities for utilisation of the land at the concerned sub-station for the proposed activity of the Data Centre has been obtained, the learned senior counsel for the Petitioner submitted that after 'in principle' approval of the Commission, the Petitioner would approach the State/ Revenue Authorities and thereafter shall come before the Commission for final approval of the Data Centre as well as regarding the sharing of revenue earned from the proposed Data Centre.

4. The Commission directed the Respondents, as a last opportunity, to file their reply by 25.9.2023, after serving a copy to the Petitioner, who may file its rejoinder, if any, by 16.10.2023. The Commission further observed that no request for an extension of time will be entertained and also directed the parties to strictly comply with the above directions within the specified timeline.

5. Subject to the above, the Commission reserved its order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

